

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL): (a) to (c) Member of Parliament Local Area Development Scheme (MPLADS) is administered through a set of Guidelines which specifies the authority and responsibility of the Central Government, the State/UT Governments, the District Authorities and the Implementing Authority. The guidelines provide for undertaking works recommended by Hon'ble Members of Parliament in a time frame manner by the district authorities. Under the Scheme, no work shall be undertaken without the recommendation of Member of Parliament.

The Ministry of Statistics and Programme Implementation is responsible for the policy formulation, release of funds and prescribing monitoring mechanism for implementation of the Scheme. Members of Parliament can complain both to the Ministry as well as to the Parliamentary Committees on MPLADS of Lok Sabha and Rajya Sabha respectively for redressal of their grievances.

#### **Holistic development of tribals**

1972. DR. JANARDHAN WAGHMARE: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government is aware of the fact that the tribals are the indigenous people of the country;

(b) whether Government has formulated a well-defined policy for indigenous people for their holistic development; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHAR BHAI CHAUDHARY): (a) to (c) As the Ministry of Tribal Affairs is the nodal Ministry for the overall policy, planning and coordination of programmes of the development for the Scheduled Tribes (STs) as notified under Article 342 of the Constitution, it has drafted a National Tribal Policy which addresses issues relating to the holistic development of Scheduled Tribes of the country.

#### **ST status to communities in Assam**

1973. SHRI KUMAR DEEPAK DAS: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government has completed its formalities for giving ST status of six communities including Koch Rajbangshi, Tea Tribes, Ahom, Chutias, Moran and Mattaks;

(b) if not, the reasons therefor;

(c) whether it is a fact that the State Government has already submitted the details of the supporting documents, etc. required as per norms; and

(d) whether his Ministry would be able to declare the tribal status to the above mentioned tribes during this financial year?